

ACT No. XXIII OF 1922.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 5th
October, 1922.)

An Act to remove the restrictions imposed on
the transfer of ships registered in British
India.

WHEREAS it is expedient to remove the restric-
tions imposed on the transfer of ships registered
in British India; It is hereby enacted as follows :—

1. This Act may be called the Indian Transfer of Short title.
Ships Restriction (Repealing) Act, 1922.

XX of 1917. 2. The Indian Transfer of Ships Restriction Act, Repeal of Act
1917, is hereby repealed. XX of 1917.

[Price one anna.]

SGPI--L--338 MCPB--31-10-24--200.